

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE

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NEW DELHI: THE 3RD AUGUST, 1979.

NOTIFICATION  
INCOME TAX

No. 2959 (F.No. 404/22 (TRO-WB)/79-ITCC): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri K. Mardy being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri K. Mardy takes over charge as Tax Recovery Officer.

Sd/-

(H. VENKATARAMAN)

Deputy Secretary to the Government of India

The Manager,  
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Sd/-

Deputy Secretary to the Government of India.

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*H. D. Sharma*  
(H.D. SHARMA)  
ASSISTANT DIRECTOR(R&P).

\* SHARMA \*